

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 5391 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Jaweplu Chai,  
District & Sessions Judge, Pasighat, East Siang District,  
Arunachal Pradesh.

Dated Guwahati, 12<sup>th</sup> September, 2019.

Sub:- Earned Leave.

Ref:- Your letter No.DSC/PSG/HC-II/2019-20/12, dated 06.09.2019.

Madam,

With reference to the above, I am directed to inform you that you have been granted 9(nine) days earned leave, w.e.f. 12<sup>th</sup> September, 2019 to 20<sup>th</sup> September, 2019, subject to your submission of earned leave application in prescribed format and leave admissibility report. Further, You are requested to hand over charge to the next senior most Judicial officer at the station before proceeding on leave. But, the issue of crediting unavailed preparatory leave into your earned leave account is to be examined by the Registry of Gauhati High Court, Itanagar Bench, as per Rules.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

5393

**Memo NO.HC.VII-21/2008/5392/A, dated 12.9.19**

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
- ✓ 2. The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Rdls